

(b) the achievements made under this programme so far;

(c) whether prescribed time schedule of this programme has been extended; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The anticipated total expenditure incurred during the year 1997-98 under National Iodine Deficiency Disorders Control Programme is Rs. 291.90 lakhs. The Head and activities-wise expenditure details are given in the statement enclosed.

(b) Achievements under the National Iodine Deficiency Disorders Control Programme are as follows :-

- (i) Liberalisation of the policy of iodated salt production for allowing entry of private sector and an increase in production of iodated salt from 40 lakh tons to 42 lakh tons during 1997-98.
 - (ii) Established in 29 States/UTs IDD control cells for effective monitoring of National Iodine Deficiency Disorders Control Programme.
 - (iii) Secured a total ban on sale of non-iodated salt for direct human consumption in 29 States/UTs and partial ban in two States.
 - (iv) Setting up of a National Reference Laboratory for monitoring of IDD at the Biochemistry division of National Institute of Communicable Diseases, Delhi for training medical and para-medical personnel and monitoring the iodine content of salt and urine.
- (c) and (d) Yes, Sir. Time has been extended in order to achieve the goal of bringing down the prevalence of Iodine Deficiency Disorders below 10% in endemic districts by the year 2000 A.D.

Statement

The statement showing the expenditure incurred under National Iodine Deficiency Disorders Control Programme - 1997-98 is given below :

(Rs. in lakhs)

Anticipated Expenditure Incurred
1

Major Head - 2210

- | | |
|--|------|
| 1. 111531 Grants to UTs without legislature. | 4.60 |
|--|------|

1

2. 120131 Publicity & Health Education	170.10
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3. 120231 Monitoring of NIDDCP	
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4. 120331 Expenditure incurred through Salt Commissioner	57.00
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5. 120442 IDD Cell, DGHS	5.60
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Major Head 3601

6. 030131 Grants to States	52.60
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Major Head 3602

7. 020031 Grants to UTs with legislature	2.00
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291.90

[English]

Article 356

5972. SHRIMATI KRISHNA BOSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Home Ministry has any plans to appoint a Committee to look into the possible amendment or repeal of Article 356;

(b) whether the Government is prepared to consider of appointing a committee of non-party constitutional experts to assist Parliament on this matter; and

(c) whether any clarification is required from constitutional experts on the meaning of the phrase 'internal disturbance' in Article 355 of the Constitution?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) In the context of the recommendations of the Sarkaria Commission, article 356 of the Constitution of India has been the subject matter of discussion in the meetings of the Standing Committee of the Inter-State Council held on 15.1.1997, 10.5.1997, 17.6.1997 and 8.7.1997. The matter was also discussed in the meeting of the Inter-State Council held on 17.7.1997. It was suggested by the Prime Minister in this meeting that the matter be further considered by the Standing Committee and brought before the Inter-State Council in due course. There is no proposal to appoint any other Committee to look into this specific issue.

(c) No, Sir.